

02885/02

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

On 21.9.04

for Admission/Hearing

Bent

On 28.9.04

For Admission and
Hearings.

Bent

On 30.9.04

For further hearing
as Part. Heard

Bent

On 11.10.04

Copies of order
prepared for counsel
for both sides.

11/10/04
S.O.(13)

Order dated 11.10.2004

Mr.D.R.Pattnaik, Ld.Counsel for the applicant disclosed that the applicant has filed an appeal against the order No.E(O)I-2001/PU-2/SE/65 dt.30.6.01 passed by the disciplinary authority. We have also heard Mr.B.Pal, Ld.Counsel assisted by Mr.R.C.Rath, Ld.Standing Counsel for the Respondents. The Ld.Counsel for the Respondents states that the appeal has not been filed within the statutory period prescribed for this purpose. During the course of hearing, Ld.Advocate for the applicant has disclosed the circumstances in which before filing an appeal the applicant had carried the matter to the Tribunal ventilating his grievance. Having regard to the circumstances narrated by the applicant, we waive the delay caused in the matter of filing the appeal and direct the Respondents to process the appeal dated 4.10.04 filed by the applicant and dispose of that on merit.

With this the O.A. is disposed of. No costs.

Member (Judicial)

Vice-chairman